

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 312**

IA-1194/2022

**In**

**IB-87(ND)/2022**

**IN THE MATTER OF:**

M/s. Bank of Baroda Through Deepak Mittal .... Petitioner/Applicant

Vs.

M/s. Premjit Singh Chandha .... Respondent

**Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Lalit Mohan, Mr. Videh Vaish, Ms. Aakansha Advs.

For the P.G. : Mr. Giriraj Subramaniam, Mr. Simarpal Singh Sawhney  
Advs.

**ORDER**

**IA-1194/2022**

The written submissions filed by the parties are on record.

Order **Reserved.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**